

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:252
ANSWERED ON:06.08.2013
BLACK MARKETING OF COAL
Deo Shri Kalikesh Narayan Singh

Will the Minister of COAL be pleased to state:

- (a) whether the Government is aware about the losses due to theft and black-marketing of coal;
- (b) if so, the details thereof including the number of cases of theft and black-marketing of coal unearthed during each of the last three years, subsidiary-wise; (
- (c) the punitive action taken against the persons/ officers indulged in the act: and
- (d) the other steps taken/ proposed to be taken by the Government to check theft and black-marketing of coal?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b): Theft / pilferage of coal are carried out stealthily and clandestinely. As such, it is not possible to specify the exact quantum of coal stolen and loss of revenue on account of Theft / pilferage of coal. However, as per raids conducted by the security personnel as well as joint raids with the law and order authorities of the concerned State Governments, the quantity of coal recovered and its approximate value in respect of Coal India Limited (CIL) during the last three years subsidiary-wise and state-wise is given below:

| | 2010-11 | 2011-12 | 2012-13 | | | |
|----------------|----------------------|----------------------|----------------------|-------------|-------------|-------------|
| Co. State | Qty. Approx. | Qty. Approx. | Qty. Approx. | Recov Value | Recov Value | Recov Value |
| | ered (Rs. (Te) Lakh) | ered (Rs. (Te) Lakh) | ered (Rs. (Te) Lakh) | | | |
| ECL WB | 1863.00 | 37.260 | 4634.00 | 92.680 | 1944.00 | 38.860 |
| Jharkhand | 437.00 | 8.740 | 1014.00 | 20.280 | 2104.00 | 42.080 |
| | 2300.00 | 46.000 | 5648.00 | 112.960 | 4048.00 | 80.940 |
| BCCL Jharkhand | 9643.18 | 191.470 | 8539.32 | 191.592 | 8352.58 | 181.204 |
| WB | 2.00 | 0.028 | 0.00 | 0.000 | 0.00 | 0.000 |
| | 9645.18 | 191.498 | 8539.32 | 191.592 | 8352.58 | 181.204 |
| CCL Jharkhand | 8477.85 | 86.011 | 488.73 | 6.204 | 2333.69 | 28.618 |
| NCL MP | 0.00 | 0.000 | 9.00 | 0.550 | 0.00 | 0.000 |
| UP | 0.00 | 0.000 | 0 0 | 0.00 | 0.000 | |

0.00 0.000 9.00 0.550 0.00 0.000

WCL Maharashtra 169.63 2.719 92.60 1.609 146.71 3.343

MP 0.00 0.000 17.21 0.352 22.84 0.320

169.63 2.719 109.81 1.961 169.55 3.663

SECL MP 6.00 0.103 16.00 0.720 4.40 0.255

Chattisgarh 2.50 0.055 48.11 1.731 114.92 2.912

8.50 0.158 64.11 2.451 119.32 3.166

MCL Orissa 36.50 0.365 59.60 0.596 30.80 0.308

NEC Assam 22.38 0.946 0.00 0.000 313.93 17.770

Coal 20660.04 327.696 14918.57 316.313 15367.87 315.669
India

(c) : Law & Order is a State subject, hence primarily, it is the responsibility of the State/District administration to take necessary deterrent action to stop/curb theft / pilferage. However, whenever any incident of theft / pilferage of coal come to notice of the subsidiaries companies First Information Reports (FIRs) are lodged.

During the last three years and the current year, a few complaints regarding black marketing and pilferage of coal have been received in CIL. These are briefly mentioned as under:

1. A complaint alleged that M/s. Mahalaxmi Traders siphoned off the entire coal lifted from North Eastern Coalfields (NEC) by Nagaland Government for State Undertakings and sold to customers in Punjab in black market in connivance with officials of Coal India Limited (CIL). Vigilance Wing of CIL investigated and did not find any substance in the complaint.

2. A Complaint was registered by the CIL alleging that M/s.Somal Pipes Limited, Ludhiana received coal under Fuel Supply Agreement (FSA) from NEC to manufacture pipes but they are selling coal in black market.

3. A Complaint was registered alleging that for distribution of 7.95 lakh te. of coal against allocation in favour of Uttar Pradesh(UP) State Authority from Central Coalfields limited (CCL).

The UP State Authority has nominated a state agency who has again nominated a private agency and coal available to the State at notified price is sold in black market at double the notified price with connivance of CCL officials, officials of Railways, leaders, officials of Ministry of Coal, etc.

4. A complaint was registered alleging that some industrial units like Rolling Mills and other material manufactures situated in Nagpur District are lifting coal at subsidized rates from WCL and without consuming the said coal in their industrial units, they are selling the said coal in open market illegally at a premium o Rs.1500.00 – Rs.2000.00 per metric tonne and at the same time they are using imported coal/hard coke/.Electricity.F.O./LDO in their industries.

5. A complaint has been registered against Sri Pawan Kejriwal of Damodar Group of Industries alleging that he engaged in coal scam and having illegal trading of coal. He purchased the linkage/FSA coal in bulk quantity at a low price from different subsidiaries of CIL and sell these coal in open market at higher prices.

6. As per the information provided by the CIL the following cases of alleged black marketing of coal have been registered by the CBI:

RC.No & Date Officials of NEC, an unit of CIL.

RC0172011A 0005 dated 12/04/11 1. Shri Deepakumar K, ASM, NEC

2. Shri S. Bhattacharjee, SO (Mining), NEC

3. Shri S. Acharjee, Sr. AO, NEC

4. Shri Rajen Mech, SOM, Tikak, NEC

RC0172011A 0014 dated 19/9/11 1. Shri Deepakumar K, Area Sales Manager, NEC

RC-0062011A0004 dt 13.04.2011 Shri A.C.Verma, GM(S&M),CIL, Shri B.Pradhan, CVO, NCL

RC 0062011A0005 dt 13.04.2011 Shri A C Verma, then GM(S&M),CIL, Shri B.Pradhan,CVO,NCL

RC 0062011A0006 dt 13.04.2011 Shri A C Verma then GM(S&M),CIL,Shri B.Pradhan, CVO NCL.

RC - 0062011A0007 Dt 13.04.2011 Shri A C Verma,GM(S&M),CIL,Shri B. Prahdn, CVO NCL.

RC 0062011A0008 dt 13.04.2011 Shri A C Verma, then GM(S&M),CIL, Shi B.Pradhan, CVO, NCL

(d): The Government/coal companies have taken steps to prevent theft/pilferage which include:

(i) Establishment of Check Posts at the vulnerable points.

(ii) Fencing, lighting arrangements and deployment of armed guards round the clock around the coal dumping yard and railway sidings.

(iii) Regular patrolling is conducted in and around the mine including OB dumps and at Railway sidings.

(v) Interaction and liaison with State/ District officials at regular intervals and holding meeting with Administration at frequent intervals.

(vi) Issue of Challans for coal transportation by trucks outside the district after fixing hologram and putting signatures of authorized officials of Central Industrial Security Force (CISF) to check pilferage.

(vii) Lodging of FIRs by the Management of the collieries and CISF with local Police Station against the pilferage/theft of coal.

(viii) Filling/dozing/sealing/blasting of the old/abandoned exposed coalfaces in phased manner.

(ix) GPS based truck transportation of coal.

(x) Installation of electronic weighbridges, etc.